

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 126/MP/2019

Subject : Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a Change in Law event under Article 12 of the TSA dated 10.1.2018, with liberty to approach the Commission to assess the actual impact of such Change in Law event, based on the actual and audited expenditure incurred by the Petitioner as per formula specified under Article 12.2.1 of the TSA and other consequential reliefs.

Petitioner : Fatehgarh-Bhadla Transmission Limited (FBTL)

Respondent : Adani Renewable Energy Park Rajasthan Limited

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, FBTL
Shri Raunak Jain, Advocate, FBTL
Shri C.K. Rai, Advocate, AREPRL
Shri Rakesh Shah, AREPRL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsels for the Petitioner advanced their extensive arguments in support of their contention and reiterated the submissions made in the pleadings. Learned counsel submitted that as per TSA, SCoD of the transmission system was 30.9.2019. However, due to change in law events, the transmission system is likely to be completed by 31.3.2020.

2. Learned counsel for the Respondent, AREPRL submitted that AREPRL has filed Petition No. 21/MP/2019 for extension of COD due to force majeure event.

3. The representative of PGCIL submitted that LTA for the transmission system will be started from October, 2020.

4. On the request of the parties, time to file written submissions was granted till 11.11.2019 with copy to each other. The Commission directed that due date of filing



written submissions should be strictly complied with. No extension shall be granted on any account.

5. Subject to this, order in the Petition was reserved.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

